

371 *Union Duties of  
Excise (Dist.) Amndt. Bill  
Additional Duties of Excise  
(Goods of Sp. Imp.)*

MAY 3, 1984

*Amndt. Bill, Union 372  
Duties of Excise (Electricity)  
Dist. Amndt Bill & Estate  
Duty (Dist.) Amndt. Bill*

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

*The motion was adopted.*

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ADDITIONAL DUTIES OF EXCISE  
(GOODS OF SPECIAL IMPORTANCE) AMENDMENT BILL

MR. DEPUTY SPEAKER : The question is :

"That the Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957, be taken into consideration."

*The motion was adopted*

MR. DEPUTY SPEAKER : The House will now take up clause by clause consideration of the Bill.

The question is :

"That clauses 2 and 3 stand part of the Bill"

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*

MR. DEPUTY SPEAKER : The question is :

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

MR. DEPUTY SPEAKER : The Minister may now move that the Bill be passed.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : I beg to move :

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

*The motion was adopted*

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UNION DUTIES OF EXCISE  
(ELECTRICITY) DISTRIBUTION  
(AMENDMENT) BILL.

MR. DEPUTY SPEAKER : The question is :

"That the Bill to amend the Union Duties of Excise (Electricity) Distribution Act, 1980, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY SPEAKER : The House will now take up clause by clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*

MR. DEPUTY SPEAKER : The question is :

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

MR. DEPUTY SPEAKER : The Minister may now move that the Bill be passed.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : I beg to move :

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

*The motion was adopted*

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ESTATE DUTY (DISTRIBUTION) ·  
AMENDMENT BILL

MR. DEPUTY SPEAKER : The question is :

"That the Bill further to amend the Estate Duty (Distribution) Act, 1962, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY SPEAKER : The House will now take up clause by clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 stand part of the Bill"

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*